

Shri A. P. Jain: The time I have given, Sir. I said from the 7th July.

Mr. Speaker: But how many shops? He said that arrangements are being made. Is any consignment despatched at all? He spoke of allotment of 44,000 maunds, but the allotment of one lakh of maunds is promised. How many maunds of rice have already left the areas from which the rice has to go to Bengal? If he gives specific information on these points, it will be possible for me to come to any conclusion as to how far the implementation has been there. The Chief complaint here is that certain promises were made, and they are not being implemented, and the hon. Minister will see that time is the essence of such things. If he can give that information, if not now, tomorrow, I shall be then able to consider this point of adjournment motion further.

Dr. S. P. Mookerjee (Calcutta South-East): Would you allow me to refer to one point which has not been mentioned, but which I think is very important. The Chief Minister of West Bengal has stated that the delay in the implementation of the food policy in Bengal may be till next year on account of the failure of the Government of India to fulfil all that they said that they would be able to fulfil. That is a very important point.

Shri A. P. Jain: As I said, Sir, a senior officer of the Government of India is in Calcutta to see that these policies are implemented as quickly as possible. That officer may be returning, and I shall be in a position to supply specific facts tomorrow, I believe. I hope I shall be in a position to give information to the House on the points mentioned by the hon. Speaker tomorrow.

Mr. Speaker: Unless, of course, there is specific reply to these, it will be difficult to say that the motion may not be allowed, because it is a very important matter undoubtedly affecting vast areas, and we have to be specific on the point. I would request the hon. Minister to be specific in giving information on these points. So I postpone the consideration of this for the time being.

BUSINESS OF THE HOUSE

AFTERNOON SITTINGS

Mr. Speaker: Now, there is one other matter in respect of which I would like to make an announcement. I find that the hon. Members are naturally anxious or keen to see that

this session comes to an end as originally planned, that is, 31st July, and that, in any case, it does not extend further unduly, and it is, therefore, necessary that the House should sit longer each day. I am not trying to decide the general question as to how many hours the House should sit in future, or from what hour to what hour. My remarks and the arrangements which I have considered proper after consultation with the various parties in the House including Government, are only for purposes of the present session. So, apart from carrying on the debates within reasonable limits and with as much shortness as possible and keeping to relevancy, I propose that in addition to the morning sessions that we have from 8-15 to one o'clock, the House may sit for two days in the week in the afternoon from 3-30 to 6-30. That will give us six hours in addition. That means practically one day. And if we sit on Tuesdays and Fridays, that will give some kind of time for the hon. Members also to study, for the Committees to meet and the extended time for Parliament. If necessary, we shall be sitting on more days than two in a week. Saturdays will be off days. That is necessary, I think, to relieve the over-strain on hon. Members, and there will be Committee meetings also during that period. I think it would be possible for hon. Members serving on the Committees to sit during the hours when Parliament is in session, unless some Members have urgent work in the House in connection with any Bill in the House that they cannot afford to be absent. Our rules permit that kind of thing. After all, it is our experience that all the Members are not present in the House at all times, and some of the Members might help the early disposal of work by agreeing to sit for the work of the Committees during the time when Parliament is in session, provided, of course, each Member will have the right to judge for himself as to whether his presence is necessary in the House or not.

Shri S. S. More (Sholapur): Can I make a suggestion, Sir? Instead of sitting on one and the same day from 8-15 to one o'clock, and then from 3-30 to 6-30, we may sit from 12 to six o'clock.

Mr. Speaker: If I were to discuss the matter here, it means out of the time available till the end of the session, half an hour at least will be lost. Therefore, let us accept this arrangement which is generally agreed to by different sections of the House, and for the next session and the permanent arrangements, the hon. Members might

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reconsider the position, and I am in the hands of the House. Whatever they decide, I shall accept.

Shri Bogawat (Ahmednagar South): Instead of taking two days in a week, Tuesdays and Fridays, why not sit on Saturday, Sir?

Mr. Speaker: Order, order.

ELECTION TO COMMITTEE

CENTRAL ADVISORY BOARD OF EDUCATION

Mr. Speaker: I have to inform the House that upto the time fixed for receiving nominations for the Central Advisory Board of Education, six nominations were received. Subsequently, three Members withdrew their candidature. As the number of the remaining candidates was thus equal to the number of vacancies in the Committee, I declare the following Members to be duly elected:

1. Shri T. Madiah Gowda.
2. Shri Venkatesh Narayan Tivary.
3. Dr. Syama Prasad Mookerjee.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (5) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1952, which was passed by the House of the People at its sitting held on the 4th July, 1952, and transmitted to the Council of States for its recommendations, and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

INDIAN PENAL CODE (AMEND- MENT) BILL

[AMENDMENT OF SECTION 302]

Shri Kazmi (Sultanpur Distt.—North cum Faizabad Dist.—South-West): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri Kazmi: I introduce the Bill.

Pandit Thakur Das Bhargava (Gurgaon): Sir, I do not propose to introduce at this stage the Bill to provide for the prohibition of manufacture and import of hydrogenated Vegetable Oils.

Mr. Speaker: Very well.

DOWRY RESTRAINT BILL

Shrimati Jayashri (Bombay-Suburban): I beg to move for leave to introduce a Bill to provide for restraining the taking or giving of dowry in connection with marriages and for matters incidental thereto.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for restraining the taking or giving of dowry in connection with marriages and for matters incidental thereto."

The motion was adopted.

Shrimati Jayashri: I introduce the Bill.

INDIAN PENAL CODE AND CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

Pandit Thakur Das Bhargava (Gurgaon): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1898.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1898."

The motion was adopted.

Pandit Thakur Das Bhargava: I introduce the Bill.